

CASE NO.:
Transfer Petition (civil) 364 of 2005

PETITIONER:
VANDANA KUMAR

RESPONDENT:
MANISH KUMAR

DATE OF JUDGMENT: 15/01/2008

BENCH:
S.B. SINHA & V.S. SIRPURKAR

JUDGMENT:
JUDGMENT
O R D E R

It is accepted at the Bar that the petitioner has started living in Delhi. In that view of the matter, we are of the opinion that that part of the order whereby and whereunder the respondent-applicant was directed to pay and bear the costs of travelling and stay of the petitioner, quantified at Rs. 2,000/- per day for her appearance before the Court concerned, need not continue. With the aforementioned direction this application is dismissed.